

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 117 of 1996

Present : Hon'ble Mrs. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Mr. S. Biswas, Administrative Member

Shri Maheswar Nayak & Anr.

- VS -

- 1) Union of India, service through the General Manager, Eastern Railway, Fairlie Place, Calcutta.
- 2) The Chief Engineer (Gen), E.Rly., Fairlie Place, Calcutta.
- 3) The Chief Personnel Officer, E.Rly., Fairlie Place, Calcutta.
- 4) The Permanent Way Inspector, E.Rly., Barasat.

....Respondents

For the Applicants : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. R. Basu, Counsel

Date of Order : 14-01-2003

ORDER

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)

Heard Ld. Counsel for both the parties. The Ld. Counsel for the respondents submits that the issues raised in the present application are sub-judice before the Hon'ble High Court of Calcutta. This averment is not controverted by the Ld. Counsel for the applicants.

2. In view of the facts and circumstances of the case, we consider it appropriate to dispose of the present application with a direction to the respondents that the claims of the applicants raised in the original application shall be considered by them in the light of the pronouncement of the Hon'ble Calcutta High Court in the

18/

Contd.....

aforesaid case. In case the respondents do not give such benefit as claimed by the applicants, they shall pass a detailed, reasoned and speaking order expeditiously after the pronouncement of the order by the High Court referred to above.

3. OA is disposed of as above. No order as to costs.

S. A.
Member(A)

Lakshmi
Vice-Chairman(J)

BKN